

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 307/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW (out of 1200MW) Wind-Solar Hybrid Power Projects (Tranche-II) connected to the inter-State Transmission System and selected through competitive bidding process as per the guidelines issued by Ministry of New and Renewable Energy on 25.5.2018.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy and Ors.

Date of Hearing : 12.5.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri M.G. Ramachandran, Senior Advocate, SECI
Ms. Tanya Sareen, Advocate SECI
Shri Karan Pallav, IPCL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for adoption of tariff for 600 MW Wind-Solar Hybrid Power Projects (Tranche-II) connected to the inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 25.5.2018. Learned senior counsel submitted that on 8.3.2019, SECI issued Request for Selection in line with the Guidelines. In response, two bids were received and e-reverse auction was conducted on 27.5.2019. After conclusion of e-reverse auction process, SECI issued Letter of Award dated 18.6.2019 to Adani Renewable Energy Park (Gujarat) Limited which was communicated to the Buying Utilities, namely, Punjab State Power Corporation Limited and India Power Corporation Limited. Learned senior counsel submitted that SECI has agreed to sell entire 600 MW of wind-solar hybrid power to the Buying Utilities at the rate of Rs. 2.69/kWh. Learned senior counsel requested to adopt the tariff keeping in view the provisions of the PPA and PSAs.

2. The representative of IPCL did not raise any objection and requested for adoption of tariff.

3. After hearing the learned senior counsel for the Petitioner and the representative of IPCL, the Commission reserved order in the Petition.

By order of the Commission
sd/-
(T.D. Pant)
Deputy Chief (Legal)

